

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00474/2021**

**Dated the 19<sup>th</sup> day of April Two Thousand Twenty One**

**P R E S E N T**  
**Hon'ble Mr.S.N.Terdal, Member(J)**  
**&**  
**Hon'ble Mr.C.V.Sankar, Member(A)**

Mrs.E.Rani (PF No.15208022707),  
Safaiwala,  
O/o Chief Health Inspector/NGO,  
Near South Railway HQ Office Canteen,  
Southern Railway, Chennai Division,  
Park Town, Chennai 600003. ....Applicant  
By Advocate **M/s.V.Ram Kumar M/s.V.Lalitha Kumari**

**Vs.**

Union of India, rep. by  
The Principal Chief Personnel Officer,  
Southern Railway Headquarters Office,  
Park Town, Chennai 600003. ....Respondents  
By Advocate **Mr.P.Srinivasan**

**ORAL ORDER**  
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to (a) direct the Principal Chief Personnel Officer, Southern Railway (Respondent herein) to consider the representation dated 28.12.2020 (Annexure A-3) submitted by the applicant and pass appropriate orders thereon in the form of a reasoned/speaking order duly considering all the relevant points raised by the applicant therein including the law settled by various judicial for a, within a time limit to be stipulated by this Tribunal, duly giving the applicant a 'Personal Hearing' along with a competent person who will be nominated by her since the applicant is not a literate enough to put forth her arguments effectively & competently before the Principal Chief Personnel Officer, Southern Railway; and (b) pass any other order(s) as deemed fit and proper in the circumstances of this case and thus render justice.”

2. Heard Mr.Ramkumar for the applicant and Mr.P.Srinivasan for the respondents on advance notice. Perused the OA and all the documents.
3. Counsel for the applicant submits that the representation of the applicant dated 28.12.2020 is pending for consideration before the respondents. He further submits that this OA may be disposed with a direction to the respondents to consider the pending representation in a time bound manner.
4. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the representation of the applicant dated 28.12.2020 and pass a reasoned and speaking order, as per law, within a period of two months from the date of receipt of a copy of this order..
5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)  
Member(A)

(S.N.Terdal)  
Member(J)

19.04.2021

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